



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 07 नवम्बर, 2017 / 16 कार्तिक, 1939

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001

NOTIFICATION

Shimla, the 23rd October, 2017

No.HHC/GAZ/14-313/2010-Part.—Hon'ble the Acting Chief Justice has been pleased to grant 60 days earned leave *w.e.f.* 18-10-2017 to 16-12-2017 with permission to suffix Sunday falling on 17-12-2017 in favour of Smt. Divya Jyoti Patial, Civil Judge-cum-JMIC, Nalagarh, H.P.

Certified that Smt. Divya Jyoti Patial is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Divya Jyoti Patial would have continued to hold the post of Civil Judge-cum-JMIC, Nalagarh, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 25th October, 2017

No.HHC/GAZ/ 14-361/2015.—Hon'ble the Acting Chief Justice has been pleased to grant *ex-post facto* sanction of 01 day commuted leave for 11-8-2017 and 02 days commuted leave for 4-9-2017 & 5-9-2017 in favour of Ms. Sonal Thama, Civil Judge-cum-JMIC-VI, Shimla, H.P.

Certified that Ms. Sonal Thama has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Sonal Thama would have continued to hold the post of Civil Judge-cum-JMIC-VI, Shimla, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001

NOTIFICATION

Shimla, the 18th October, 2017

No.HHC/GAZ/14-357/2015.—Hon'ble the Acting Chief Justice has been pleased to grant 02 days earned leave for 17-10-2017 & 18-10-2017 with permission to suffix Deepawali holidays and Sunday falling *w.e.f.* 19-10-2017 to 22-10-2017 in favour of Ms. Surabhi Shree Gupta, Civil Judge-cum-JMIC, Palampur, H. P.

Certified that Ms. Surabhi Shree Gupta is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Surabhi Shree Gupta would have continued to hold the post of Civil Judge-cum-JMIC, Palampur, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001**NOTIFICATION**

Shimla, the 18th October, 2017

No.HHC/GAZ/14-292/2006.—Hon'ble the Acting Chief Justice has been pleased to grant 19 days earned leave *w.e.f.* 23-10-2017 to 10-11-2017 with permission to prefix gazetted holidays falling *w.e.f.* 19-10-2017 to 22-10-2017 and to suffix Second Saturday and Sunday falling on 11-11-2017 and 12-11-2017 in favour of Sh. Dhuru Thakur, Sr. Civil Judge-*cum*-ACJM, Kangra, H.P.

Certified that Sh. Dhuru Thakur is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Dhuru Thakur would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM, Kangra, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001**NOTIFICATION**

Shimla, the 18th October, 2017

No.HHC/GAZ/14-374/2016.—Hon'ble the Acting Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 23-10-2017 to 28-10-2017 with permission to prefix Deepawali holidays falling *w.e.f.* 20-10-2017 to 22-10-2017 and to suffix Sunday falling on 29-10-2017 in favour of Ms. Deepika Thakran, Civil Judge-*cum*-JMICIII, Ghumarwin, H. P.

Certified that Ms. Deepika Thakran is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Deepika Thakran would have continued to hold the post of Civil Judge-*cum*-JMIC-III, Ghumarwin, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

वन विभाग

अधिसूचना

शिमला-2, 10 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)23 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	3 / 2010	मैहरोग-तृतीय	उप महाल चौरुवा धार	334, 349, 350, 351, 352, 353 किता 6	36-31-36	उत्तर: चौरुवा धार दक्षिण: बाहल खास, उप महाल भाईला पूर्व: जोड़ना पश्चिम: जोड़ना, थाना जलौना	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-23/2013, dated 10th October, 2017 as required under Article 148 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 10th October, 2017

No.FFE-B-F(14)-23/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	3/2010	Mehrog -III	Up Muhal Chauruva Dhar	334, 349, 350, 351, 352, 353. Kitta 6	36-31-36	North: Chauruva Dhar South: Bahal Khas, Up Muhal Bhaila East: Jorna West: Jorna Thana Jalauna	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला -2, 12 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)24 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपत्तिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन "संरक्षित वन" कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	4 / 2010	बनोटी—द्वितीय	कुहल	1 व 62 किता 2	26—51—74	उत्तर: बगहर दक्षिण: कुहल पूर्व: बाल भडूच पश्चिम: चफलाह	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-24/2013, dated 12th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 12th October, 2017

No.FFE-B-F(14)-24/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	4/2010	Banoti -II	Kuhal	1, 62 Kitta-2	26-51-74	North:Baghar South:Kuhal East:Bal Bharuch West: Chaphlah	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला-2, 10 अक्टूबर, 2017

संख्या: एफ0एफ0ई0-बी0एफ0(14)25 / 2013.—इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि/बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि/बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांप्रतिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय-4 के उपबन्ध उक्त वन भूमि/बंजर भूमि को लागू होंगे और जो एतदपश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन “संरक्षित वन” कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	5/2010	नौहरा थलन —प्रथम	नौहरा	10/1, 94/1, 344/1, 350/1, 351/1, 352/1, 658/1, 669/1, 708/1, 709/1, 714/1, 719/1, 733/1 किता 13	19-25-03	उत्तर: टिक्करी दक्षिण: नौहरा, पूर्व: नौहरा पश्चिम: नौहरा	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरुण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-25/2013, dated 10th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 10th October, 2017

No.FFE-B-F(14)-25/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub-Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as “Protected Forests” under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sl. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	5/2010	Nohra Thalan -I	Nohra	10/1, 94/1, 344/1, 350/1, 351/1, 352/1, 658/1, 669/1, 708/1, 709/1, 714/1, 719/1, 733/1. Kitta-13	19-25-03	North: Tikkri South: Nauhra East: Nauhra West: Nauhra	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :—

1. Shri Diwan Chand s/o Hem Raj s/o Jethu Ram, r/o V. P.O. Talyahar, Tehsil Sadar, District Mandi, H.P.
2. Smt. Gayatri d/o Roshan Lal, s/o Sewak Ram, r/o Village Koon, P.O. Kot, Tehsil Kotli, District Mandi, H. P. . . *Applicants.*

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Shri Diwan Chand s/o Hem Raj s/o Jethu Ram, r/o V. P.O. Talyahar, Tehsil Sadar, District Mandi, H.P. and Smt. Gayatri d/o Roshan Lal, s/o Sewak Ram, r/o Village Koon, P. O. Kot, Tehsil Kotli, District Mandi, H. P. (at present wife of Diwan Chand s/o Hem Raj s/o Jethu Ram, r/o V. P.O. Talyahar, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 24-04-2017 according to Hindu rites and customs at their respective houses and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 13-11-2017 after that no objection will be entertained and marriage will be registered.

Issued today on 12th day of October, 2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :—

1. Shri Ajay s/o Ravinder Kumar, s/o Chote Lal, r/o H.No. ¼, Hospital Road, Suhra Mohalla Mandi, Tehsil Sadar, District Mandi, H.P.
2. Smt. Priyanka d/o Sanjeev Kumar, s/o Sh. Ram Nath, r/o B-10 JJ Colony, Nangloi, Phase-II Nilothi, West Delhi . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Shri Ajay s/o Ravinder Kumar, s/o Chote Lal, r/o H. No. ¼ Hospital Road, Suhra Mohalla Mandi, Tehsil Sadar, District Mandi, H.P. and Smt. Priyanka d/o Sanjeev Kuma s/o Sh. Ram Nath, r/o B-10 JJ Colony, Nangloi, Phase-II Nilothi, West Delhi. (at present wife of Sh. Ajay s/o Ravinder Kumar s/o Chote Lal, r/o H. No. ¼, Hospital Road, Suhra Mohalla Mandi, Tehsil Sadar, Distt. Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 2-8-2017 according to Hindu rites and customs at Tarna Mata Temple Mandi, HP and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 13-11-2017 after that no objection will be entertained and marriage will be registered.

Issued today on 12th day of October, 2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :—

1. Shri Shishu Pal s/o Lal Bahadur s/o Dhan Bahadur, r/o H.No. 332/3 (Govt. Colony) Jail Road Mandi, Tehsil Sadar, District Mandi, H.P.
2. Smt. Reeta Devi d/o Kalu Ram s/o Sher Singh, r/o V.P.O. Thalout, Tehsil Aut, Distt. Mandi, H.P. . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Shri Shishu Pal s/o Lal Bahadur s/o Dhan Bahadur, r/o H. No. 332/3 (Govt. Colony) Jail Road Mandi, Tehsil Sadar, District Mandi, H.P. and Smt. Reeta Devi d/o Kalu Ram s/o Sher Singh, r/o V.P.O. Thalout, Tehsil Aut, Distt. Mandi, H.P. [at present wife of Shri Shishu Pal s/o Lal Bahadur s/o Dhan Bahadur, r/o H. No.332/3 (Govt. Colony) Jail Road Mandi, District Mandi, H.P.] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 28-10-2015 according to Hindu rites and customs at Tarna Mata Temple Mandi, District Mandi, HP and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 16-11-2017 after that no objection will be entertained and marriage will be registered.

Issued today on 17th day of October, 2017 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Kritika Kulhari, I.A.S. Marriage Officer S.D.M., Nahan, District Sirmaur,
Himachal Pradesh**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas Sh. Ashraf Ali s/o Sh. Akhtar Ali, r/o H. No. 444, Ward No. 2, Village Buria Dayalgarh 250, Yamuna Nagar (HR) presently residing c/o Sh. Istgafar, r/o Village & P.O. Vikram Abad, Tehsil Nahan, District Sirmaur, H.P. & Smt. Neha Saini d/o Sh. Ramesh Chand Saini, r/o H. No. 09, Ward No. 1, Buria Chaneli 399 Buriya Jaghadhari, Tehsil Jagadhari, District Yamuna Nagar (HR) have filed an application for the registration of their marriage, which was solemnized on 05-09-2017, and they have been living as husband and wife ever since then.

Notice are given to all concerned and General Public, to this effect if any body has got any objection regarding the registration of marriage duly solemnized between above said Sh. Ashraf Ali s/o Sh. Akhtar Ali, r/o H.No. 444, Ward No. 2, Village Buria, Dayalgarh 250 Yamuna Nagar (HR) presently residing c/o Sh. Istgafar, r/o Village & P.O. Vikram Abad, Tehsil Nahan, District Sirmaur, H.P. & Smt. Neha Saini d/o Sh. Ramesh Chand Saini, r/o H.No. 09, Ward No.1, Buria Chaneli 399 Buriya Jaghadhari, Tehsil Jagadhari, District Yamuna Nagar (HR) they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 11th day of October, 2017.

Seal.

KRITIKA KULHARI, I.A.S.
Addl. Registrar Under Special Marriage Act-cum-
Sub-Divisional Magistrate,
Nahan, Distt. Sirmaur, H.P.

ब अदालत कार्यकारी दण्डाधिकारी एवं सहायक समाहर्ता प्रथम वर्ग, हरोली, जिला ऊना

धन देई

बनाम

आम जनता।

समन मुशत्री मुनादी बनाम आम जनता

बजरिया इश्तहार

आवेदन पत्र अधीन धारा 3 (3) जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969

श्रीमती धन देई विधवा विशम्बर दास, वासी सिंगा, तहसील हरोली, जिला ऊना ने इस कार्यालय में निवेदन किया कि उसके पुत्र राम पाल का जन्म/मृत्यु दिनांक 5-9-1966 को गांव सिंगा में हुआ है लेकिन उसके जन्म/मृत्यु की तिथि ग्राम पंचायत रिकार्ड में दर्ज नहीं है।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि इस बारे अगर किसी व्यक्ति को उक्त नाम दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 17-11-2017 को प्रातः 10 बजे अधोहस्ताक्षरी के कार्यालय में उपस्थित होकर कर सकता है।

यदि उपरोक्त वर्णित तिथि को किसी भी व्यक्ति का कोई उजर/एतराज इस कार्यालय में प्राप्त नहीं होता है तो इस न्यायालय द्वारा जन्म/मृत्यु तिथि दर्ज करने हेतु सम्बंधित पंचायत को आदेश दे दिये जायेंगे।

आज दिनांक 11-09-2017 को मेरे हस्ताक्षर एवं कार्यालय मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
हरोली, जिला ऊना।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, ऊना तहसील व जिला ऊना (हि0 प्र0)

नोटिस बनाम : जनता आम

पवन कुमार

बनाम

आम जनता

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

श्री पवन कुमार पुत्र श्री राम लोक, निवासी बरसाडा, तहसील ऊना, जिला ऊना ने इस अदालत में दरखास्त दी है कि उसके पुत्र मनप्रीत का जन्म गांव बरसाडा में दिनांक 24-06-2012 को हुआ था, परन्तु इस बारे पंचायत के रिकॉर्ड में पंजीकरण नहीं करवाया जा सका। अब पंजीकरण करने के आदेश दिए जाएं।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म के पंजीकरण होने बारे कोई उजर/एतराज हो तो वह दिनांक 23-11-2017 को प्रातः दस बजे अधोहस्ताक्षरी के समक्ष असालतन/वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म का पंजीकरण करने के आदेश दे दिए जाएंगे।

आज दिनांक 23-10-2017 को हस्ताक्षर मेरे व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं कार्यकारी दण्डाधिकारी,
ऊना, जिला ऊना (हि0 प्र0)।

नाम दुरुस्ती

मैं, सपना देवी पत्नी श्री मदन लाल, गांव नरनुह, डाकघर परोल, तहसील नूरपुर (कांगड़ा) घोषणा करती हूं कि मेरे पति मदन लाल के सेवा रिकार्ड में मेरा नाम प्रोमिला देवी दर्ज है, जो मैंने अब बदल कर सपना देवी रख लिया है। इसे दुरुस्त कर लिया जाए।

सपना देव
पत्नी श्री मदन लाल,
गांव नरनुह, डाकघर परोल,
तहसील नूरपुर, जिला कांगड़ा (हि0प्र0)।

